

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.3118/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.19.09.2019/NCLAT/UR/1212

In the matter of:

Mrs. R. Mangalam Appellant

Versus

M/s. SPML Infra Ltd. Respondent

Appearance: Mr. Arnav Behera, Advocate for Mr. Arnav Dash,
Advocate for the Appellant.

15.10.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.09.2019 and the Office after scrutiny of the Memo of Appeal on 20.09.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 23.09.2019. The Appellant re-filed the Memo of Appeal on 01.10.2019. It is stated in the Interlocutory Application (IA) that the Appellant is based out of Chennai and hence it took some time to receive the signed and attested documents from her. The clerk of the Counsel was busy in the High Court for some urgent filing and could not collect the files from the Counsel to re-file the same on time. Hence, there is delay of four days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission' on 17.10.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar